

File No.1-1176/FSSAI/Imports/2014

Food Safety and Standards Authority of India

(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(Imports Division)

FDA Bhavan, Kotla Road, New Delhi-110 002

Dated, the 12th September 2016

ORDER

Subject: Drawal of sample out of the commingled cargo of pulses for multiple importers with same IGM number -reg

After due consideration of various representations on the subject cited above, it is decided that the following arrangements may be followed in the line of ease of doing business-

1. If there is bulk import of pulses, sampling can be done on the board from the vessel on arrival. The expenditure incurring on it, as decided by the Authorised Officer may be charged from the concerned importer. A record of the same shall be maintained by Authorised Officer.
2. If the cargo is homogeneous in nature and identity with multiple importers having one IGM number and same exporter, sampling/ testing may be done once for the entire vessel and made applicable to all importers. with implementation of SWIFT (Single Window Interface for Facilitating Trade) by Customs, sampling will be undertaken from the consignment with first Bill of Entry forwarded by SWIFT However, individual importers may be asked to obtain NOC/NCC Bill of entry wise.

This issues with the approval of Competent Authority.

Sabita Jaisawal
12/09/2016

(Sabita Jaisawal)

Assistant Director (IT&CD)

Copy to:

1. Sh. R.P.S. Kahlon, Chariman, Kolkata Port Trust, 15 Strand Road, Kolkata-700001
2. Sh. Zubair Riaz, Director (Customs), Room No. 159A, Ministry of Finance, Department of Revenue, North Block, New Delhi-110001
3. Sh. Pradeep Ghorpade, CEO, India Pulse and Grain Association, B/1002, 10th Floor, Sarvodaya CHS Ltd., Building No. 11, Khemagar, Bandra, Mumbai-400051
4. All Authorised Officers, FSSAI- with a request to inform their respective port trust.